

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066  
EXCISE APPEAL BRANCH

STAY Application No. : E/Stay/373/2012,  
COD Application No. : E/COD/72/2012  
Appeal No. : E/364/2012-EX[DB],

Dated: 06/07/2012

Assistant Registrar  
C.E.S.T.A.T. New Delhi  
To,

MAJESTIC INDUSTRIES LTD.  
SCO 216, IRON MARKET, SECTOR-29-  
D, CHANDIGARH.

MAJESTIC INDUSTRIES LTD.

(Appellant)

VS

(Respondent)

C.C.E. CHANDIGARH

I am directed to transmit herewith a certified copy of Final Order No. A/779/2012-EX[DB] , MISC Order No. MO/785/2012 and SO/1037/2012 dated 29/06/2012 passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.

  
Assistant Registrar  
EXCISE Appeal Branch

Copy To,

1. Respondent

C.C.E. CHANDIGARH

C.R. Building, Plot No. 19, Sector 17-C,  
Chandigarh 160017

2. Advocate(s) / Consultant(s):

RUPAM K.AGGARWAL &  
MRS.RITAM AGGARWAL,ADV  
ROOM NO 19, NEW BAR COMPLEX,  
PUNJAB & HARYANA HIGH COURT  
OFFICE CUM RESI #737 SECTOR 2,  
PANCHKULA.

3. C.D.R

4. Bar Association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, New Delhi-3
7. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17
8. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005
9. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
11. TaxIndiaOnline.com Pvt. Ltd., Unit No. 1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Gaurd File

  
Assistant Registrar  
EXCISE Appeal Branch

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
West Block No.2, R. K. Puram, New Delhi.  
Court No. 1

Date of hearing/decision: 29.06.2012

Hon'ble Sh. Justice Ajit Bharihoke, President  
Hon'ble Sh. Rakesh Kumar, Member (Technical)

|    |                                                                                                                                       |  |
|----|---------------------------------------------------------------------------------------------------------------------------------------|--|
| 1. | Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.         |  |
| 2  | Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? |  |
| 3  | Whether Their Lordships wish to see the fair copy of the Order?                                                                       |  |
| 4  | Whether Order is to be circulated to the Departmental authorities?                                                                    |  |

Excise COD No. 72 of 2012, Excise Stay Application No. 373 of 2012 and  
Excise Appeal No. 364 of 2012

M/s Majestic Industries Ltd.

Appellants

Vs.

CCE, Chandigarh

Respondent

None for the appellants.

Sh. S.R. Meena, AR for the respondent.

Coram: Hon'ble Mr. Justice Ajit Bharihoke, President  
Hon'ble Sh. Rakesh Kumar, Member (Technical)

MISE ORDER NO. 785/2012-EX (BR)  
STAY ORDER NO. 1037/2012-EX (BR)  
FINAL ORDER NO. 1779/2012-EX (BR)

No one appears on behalf of the appellant even on the second call.

Condonation of Delay application, appeal as well as stay application are dismissed  
for non-prosecution.

(Justice Ajit Bharihoke)  
President

(Rakesh Kumar)  
Member (Technical)

Pant